

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 654 of 2020

IN THE MATTER OF:

Decan Value Investors L.P.

...Appellant

Versus

**Dinkar T. Venkatasubramanian & Ors.
(R.P. of Amtek Auto Ltd.)**

...Respondents

Present:

For Appellant :

**Mr. Vikram Nankani, Senior Advocate with
Mr. Dinesh Pednekar, Mr. Chanakya Keswani and
Mr. Arpan Behl, Advocates**

For Respondent :

**Mr. Sumant Batra and Ms. Niharika Sharma,
Advocates for R-1
Mr. Dinkar T. Venkatasubramanian, for R-1**

**Mr. Tushar Mehta, Solicitor General of India with
Mr. Siddhant Kant, Advocate for R-2**

**Mr. Abhinav Vasisht, Senior Advocate with
Ms. Misha and Ms. Charu Bansal, Advocates for R-2
& R-3**

Mr. Sumesh Dhawan, Advocate for R-4

ORDER
(Through Virtual Mode)

27.08.2020 Rejoinder to the reply-affidavit of Respondents has not been filed by the Appellant though learned counsel for the Respondents admit that they have received the advance copy thereof. Let the hard copy of the rejoinder be filed within one week.

Mr. Sudhir Makkar, Advocate submits that he has filed a Caveat on behalf of 'Vistara ITCL Limited' (Diary No. 20691). Registry is directed to locate the same and place it on record.

Caveator may file an application for seeking impleadment. It shall be open to the Appellant and other Respondents to file their objections to the proposed

impleadment Application. Proposed impleadment application may be filed within one week and objections, if any, be filed within one week thereof.

List the matter on **14th September, 2020** at 2.00 P.M.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/

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